our responsibility of maintaining Jaw and order. And we must also keep in mind that the LTTE does not have unfettered, absolute right to comment on the policies and politics of India. They are here as refugees, and I think they have to be here as refugees or asylum seekers within certain limits. (Interruptions)

SHRI V. GOPALSAMY: You said 'slaves'... (Interruptions)

SMR[ P. CHIDAMBARAM: I have not used the word 'salve'. Mr. Gopalsamy, I used the words 'refugee' and 'asylum seekers'. Don't put words in my mouth.

SHRI V. GOPALSAMY: I am not...

SHRI P. CHIDAMBARAM: You did. ! said that a refugee or asylum seeker has lo function, to live, here, within certain limits. Sir, those limits have to be enforced, whether it is the LTTE or any other organisation. I do not wish to take more time of the House. I once again humbly submit that the House may kindly see the purpose of this Bill. It is for a special situation and for a period of one year only. There is no evidence that these powers have been misused in Punjab. The Parliament gave us these powers last year. I think the Parliament should give us the same powers so that the emergent and grave situation in Punjab can be effectively met by using this Act, if necessary. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I shall first put the Statutory Resolution moved by Shri Satya Prakash Malaviya to vote.

The question is:

"That this House disapproves of the National Security (Amendment) Ordinance, 1988 (No. 4 of 1988) pro-

t Business

mulgated by the President on the 26th May, 1988.

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The motion was negatived.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Now the queslici is;

"That the Bill further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union Territory of Chandigarh, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Now, we shall take up clause-by-clause consideration of the Bill.

Clause 2 and 3 were added to the Bill-

*Clause* 1, *the Enacting Formula ami the Title were added to the Bill.* 

SHRI P. CHIDAMBARAM: Sir, I move:

"That the Bill be passed."

*The question was put and the motion was adopted.* 

## ALLOCATION OF TIME FOR DISPO-SAL OF GOVERNMENT LEGISLATIVE AND OTHER BUSINESS

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I have to inform Members that the Business Advisory Committee at its meeting held today, the 23rd August, 1988, allotted time for Government Legislative and other Business as follows:—

Time Allotted

2 hrs.

 Discussion on the Statutory Resolution seeking disapproval of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance. 1988 and consideration and passing of the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Bill, 1988, as passed by the Lok Sabha.

371	Statement	[ RAJVA SABHA ]	by Minister	372
Business			Time Allotud	
<ol> <li>Discussion on the Statutory Resolution seeking disapproval of the Benami Transactions (Prohibition of the Right to Recover Property) Ordinance, 1988nd consideration and passing of the Benami Transactions (Prohibition of the Right to Recover Proporty) Bill, 1988, as passed by the Lok Sabha.</li> </ol>				
3. Consideration and passing/return of the following Bills:—				
(a)	The Jamia Millia Is	lamia Bill, 1988	1 hr.	
	The Appropriation bha.	Railway (No. 4) Bill, 1988, as passed b	by Lok 2 hrs.	
(c)	The Appropriation	(No. 4) Bill, 1988, as passed by Lok Sa	bha. 2 hrs.	
(d)	The Motor Vehicl	e Bill, 1988, as passed by Lok Sabha.	3 hrs.	
	The Water (Prever ll, 1988, as passed b	ntion ;.nd Control of Pollution) Amendm y the Lok Sabha.	ent 2 hrs.	
4. Discussion on the National Housing Policy.			3 hrs.	

# MESSAGE FROM THE LOK SABHA

#### Motor Vehicles Bill, 1988

SECRETARY-GENERAL: Sir, 1 have to report to the House the following message received from the Lok Sabha signed Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I .am directed to enclose the Motor Vehicles Bill, 1988, as passed by Lok Sabha at its sitting held on the 22nd August, 1988."

Sir, 1 lay a copy of the Bill on the Table.

6 P.M. [T//e Deputy Chairman in the Chair.]

#### STATEMENT BY MINISTER

### Demands of the Gorkba National Liberation Fron

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SANTOSH MOHAN DEV): Sir, It gives me great pleasure to inform this august House that negotiations with the . Gorkha National Liberation Front

(GNLF) with regard to their demands have been successfully concluded with ^ the signing of two Memoranda of Settlement. The first Memorandum was signed on 22nd August, 1988 at Calcutta by Shri Subhash Ghising on behalf of the GNLF, Chief Secretary, Government of West Bengal on bealf of the State Government and the Union Home Secretary on behalf of the Government of India. The second Memorandum was signed in New Delhi this morning by Shri Subhash Ghising on behalf of the GNLF and the Union Home Secretary on behalf of the Government of India. The signing of two Memoranda di Settlement became a necessity because certain demands put-forth by the GNLF pertained exclusively to the Union Government, I am placing a copy each of the two Memoranda of Settlement on the Table of this House.

As the House would recall, the GNLF has been spearheading agitation in Datjee-ling Hill areas since the early part of the year 1986, for acceptance of their demands. The main demands putforth by The GNLF were:—

(i) A separate State of Gorkhaland within the Indian Union should be formed;

(ii) The question of citizenslip of the settled Gorkhas should be resolved on the basis of incorporation of territories (as provided for in Section 7 of the Indian Citizenship Act, 1955) and for